# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 3214

## TO BE ANSWERED ON THE 21<sup>st</sup> MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)

### **CYBER CRIMES**

3214. SHRIMATI POONAMBEN MAADAM: SHRI P. KUMAR: SHRI DINESH TRIVEDI: SHRI DUSHYANT CHAUTALA: SHRIMATI NEELAM SONKER: DR. KIRIT P. SOLANKI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a rise in cyber crimes and hacking of official websites in the country recently;

(b) if so, the number of such cases reported and the number of persons arrested during each of the last three years and the current year, Statewise;

(c) whether the Government has received the recommendations of the expert committee set up to find the means and ways of stopping cyber crimes and suggest roadmap for tackling this menace effectively and if so, the details thereof;

(d) whether the Government has decided to set up Indian Cyber Crime Coordination Centre and Cyber Crime Prevention against Women and Children and if so, the details thereof; and

(e) the other measures taken by the Government to check cyber crimes and hacking in the country in view of the fact that online transactions are being promoted along with the measures taken to find out the sources of hackers and neutralising them?

### ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR) (a) & (b): As per the information provided by Ministry of Electronics and Information Technology (MeitY), a total number of 155, 164, 199 and 39 websites of Central Ministries/Departments and State Governments were hacked during the year 2014, 2015, 2016 and 2017 (upto February, 2017) respectively. The information regarding State/UT-wise cases registered and persons arrested as a result of cyber crime during the period 2013 to 2015 is at Annexure-I. The data for the year 2016 is under compilation.

(c): Government had constituted an Expert Group to study the gaps and challenges in handling cyber crimes in the country and prepare a road-map for effectively tackling Cyber Crimes and give recommendations on all facets of Cyber Crime. Based on the recommendations of the Expert Group, the Cyber Crime prevention against Women and Children(CCPWC) scheme has been approved by the Government.

(d): The Indian Cyber Crime Coordination Centre (I4C) scheme has been placed before the Competent Authority for appraisal and the Government has already approved CCPWC which inter alia, aims at setting up an online cyber crime reporting platform, cyber forensic training cum laboratories in States/UTs, R&D facilities and capacity building in law enforcement agencies against cyber crime across the nation.

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(e): Government has taken legal, policy and institutional measures to check/address cyber crimes. The IT Act 2000 (as amended in 2008) lays down the framework to deal with cyber crimes. India is working for bilateral cooperation with around 15 countries for exchange of information/data pertaining to cyber crimes and related cooperation in law enforcement. Government has established National Critical Information Infrastructure Protection Centre for protection of Critical Information Infrastructure in the country. The Indian Computer Emergency Response Team (CERT-In) issues alerts and advisories regarding latest cyber threats and countermeasures on regular basis. Reserve bank of India (RBI) issues circulars/advisories to all Commercial Banks.

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Annexure-I L.S.US.Q.NO.3214 FOR 21.03.2017

SL.	State/UT wise cas State/UT	201	-	201			15*
No.		Cases Persons		Cases Persons		Cases Persons	
		Registered	Arrested	Registered	Arrested	Registered	Arrested
1	Andhra Pradesh	651	313	282	236	536	522
2	Arunachal Pradesh	10	5	18	2	6	4
3	Assam	154	2	379	351	483	457
4	Bihar	139	229	114	111	242	1567
5	Chhattisgarh	101	50	123	105	103	99
6	Goa	58	11	62	14	17	5
7	Gujarat	77	65	227	174	242	272
8	Haryana	323	194	151	121	224	205
9	Himachal Pradesh	28	13	38	16	50	38
10	Jammu & Kashmir	46	16	37	4	34	12
11	Jharkhand	26	20	93	57	180	172
12	Karnataka	533	104	1020	372	1447	293
13	Kerala	383	169	450	283	290	191
14	Madhya Pradesh	342	177	289	386	231	230
15	Maharashtra	907	603	1879	942	2195	825
16	Manipur	1	0	13	3	6	0
17	Meghalaya	17	0	60	12	56	20
18	Mizoram	0	0	22	4	8	18
19	Nagaland	0	0	0	0	0	0
20	Odisha	104	62	124	17	386	110
21	Punjab	156	133	226	159	149	136
22	Rajasthan	297	151	697	248	949	295
23	Sikkim	0	0	4	2	1	1
24	Tamil Nadu	90	97	172	120	142	125
25	Telangana	-	-	703	429	687	430
26	Tripura	14	13	5	1	13	8
27	Uttar Pradesh	682	602	1737	1223	2208	1699
28	Uttarakhand	27	6	42	39	48	23
29	West Bengal TOTAL STATE(S)	342 5508	209 3244	355 9322	212 5643	398 11331	287 8044
30	A & N Islands	18	3	13	5	6	2
31	Chandigarh	11	9	55	45	77	22
32	D&N Haveli	0	0	3	1	0	0
33	Daman & Diu	1	2	1	2	1	0
34	Delhi UT	150	41	226	56	177	53
35	Lakshadweep	0	0	1	0	0	0
36	Puducherry	5	2	1	0	0	0
	TOTAL UT(S)	185	57	300	109	261	77
	TOTAL (ALL INDIA)	5693	3301	9622	5752	11592	8121
	e: Crime in India						
Note	: '*' Total cyber cri	mes include ca	-	nder IT Act, rela edium/target	nted section of	IPC & SLL invol	ving comput
No	te" # Total cyber c	rimes include c	ases reported	•	lated section	of IPC involving	computer as